

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**Ph: 23753942 Fax- 23753923**

**Ref: Petition No. 392/MP/2018**

**Dated: 5.3.2019**

Shri Bhavesh Kundalia,  
Fatehgarh- Bhadla Transmission Limited,  
First Floor, Urjanidhi-1,  
Barakhamba Road, Connaught Place,  
New Delhi- 110001

**Subject: Petition under Section 17(3) and 17(4) of Electricity Act 2003, for Assignment of Licence by way for creation of security interest in favour of Security Trustee/Lenders and other security creating documents/financing agreements by way of mortgage/hypothecation/assignment of mortgage properties and project assets of Fatehgarh- Bhadla Transmission Limited.**

With reference to your Petition on the subject mentioned above, you are directed to furnish the information on an affidavit, on or before 6.3.2019 as per the format annexed herewith.

**Yours faithfully,**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

**Information required for prior approval under section 17 (3) (4) related to the creation/change of security interest**

**A Basic Information** (required at initial and subsequent approval)

1) Project Information			
Petitioners Name	Name of the Licencee		
	Name of the Security Trustee/Lender		
Name of the project			
Bid Process Co-ordinator (BPC)			
Successful Bidder			
Indicative cost of the project communicated by CEA			
Important dates	Date of TSA	Share purchase Agreement date	Financial closure date

2) Status of COD			
	Asset name	Effective Date	Scheduled COD
1)			
2)			
3)			
4)			

3) Details of previous Petitions related to the project (Licence, Adoption, Initial / Subsequent approval u/s 17(3)(4), change in law etc.		
Petition No	Order date	Subject matter and brief about the order
Instant petition		

4) List of Documents			
Particulars	Document date	Parties to agreement	Brief about the document ( e.g. Purpose and outcome of the agreements)
Transmission Service Agreement (TSA)			
Common Loan Agreement			
Security Trustee Agreement			
Amended/Revised agreements in case of substitution of lenders / security trustee whichever is applicable.			
Auditor certificate certifying the Actual project cost and means of finance			
No dues/objection certificate from outgoing lender			
Deed of Hypothecation/Indenture of Mortgage (To be executed )	(To be executed )		
Any other legal documents			

5. Other Statements	
a) Lenders list	Comparative Statement showing the lender wise commitment for original financing plan and revised financing plan and lender wise actual loan received as on date.
b) In case of Re-finance / Substitution of lender	i) Statement showing the lender wise outstanding loan of existing lender as on such agreement date.
	ii) How the proceeds from the re-finance loan/substituted loan has been used to settle the existing lender.
	iii) No-objection / No-dues Certificate from existing lenders.
c) In case of change in security trustee.	i) Details of the present & prospective security trustee and the reason for substitution.
	ii) If there is more than one security trustee being appointed, the details of those also needs to be furnished.

(P.T.O)

**B Financial Information**

Name of the Petitioner	
Name of the Project	

**i) ESTIMATED PROJECT COST AND MEANS OF FINANCE (As on the date of Financial Closure)**

Original Financing plan agreed by the lenders as per Common loan agreement #			
Original Estimated Project cost (as per agreement)	Rs. in Cr.	Means of Finance (as per agreement)	Rs. in Cr.
Hard Cost	0.00	Equity share capital	0.00
IEDC	0.00	Equity Share premium	0.00
IDC	0.00	Loan / debenture from promoters, group companies	0.00
(Please specify the other components, if any)	0.00	Secured loan / debt from External source	0.00
<b>Total</b>	<b>0.00</b>	Others (Please specify)	0.00
		<b>Total</b>	<b>0.00</b>

Auditor's Certificate on actual infusion of equity capital, loan capital and actual expenditure incurred for the project as on date.  
# Once the financial closure is attained, the licensee has to submit to Commission the above informations as on financial closure date.

Lender wise details (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3....			
<b>Total</b>			

\* any date 7 days prior to the filing the petition

Revised Financing plan before COD (if any) as per revised agreement entered with lender/other supporting document)*			
cost (with supporting documents)	Rs. in Cr.	Revised estimated Means of Finance (with supporting documents)	Rs. in Cr.
Hard Cost	0.00	Equity share capital	0.00
IEDC	0.00	Equity Share premium	0.00
IDC	0.00	Loan / debenture from promoters, group companies	0.00
(Please specify the other components, if any)	0.00	Secured loan / debt from External source	0.00
<b>Total</b>	<b>0.00</b>	Others (Please specify)	0.00
		<b>Total</b>	<b>0</b>

\* In case approval of Commission has been obtained for revised plan, please mention the details of petition nos and its order date

Lender wise details for secured loan / debt (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3....			
<b>Total</b>			

\* any date 7 days prior to the filing the petition

**ii) ACTUAL PROJECT COST AND MEANS OF FINANCE (as on Application date)**

Actual Project Cost duly certified by Auditor certificate) Rs. in Cr.		
Particulars	As on COD*	As on application Date*
Gross Block of Fixed Assets		

  

Actual means of Finance of the above cost duly certified by Auditor Certificate) Rs. in Crore		
Particulars	As on COD	As on application Date*
Equity share capital		
Equity Share premium		
Loan / debenture from promoters, group companies		
Secured loan / debt from External source		
Others (Pl specify)		
<b>Total</b>		

Lender wise details for secured loan / debt (Rs. in Cr.)			
Sl No.	Lender's name	Sanctioned loan (as per loan agreement)	Actual loan as on date*
1			
2			
3			
4....			
<b>Total</b>			

\* any date 7 days prior to the filing the petition.

(Provide the flow of loan covering the earlier approvals.)